

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 318
(IB)-492/ND/2022
New IA-2111/2024

IN THE MATTER OF:

State Bank of India

... **Applicant/Petitioner**

Versus

Mr. K M Sebastine & Anr.

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Mr. Prabhat Ranjan Singh

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2111/2024: The IA is preferred for taking Status Report on record.

For the reasons stated therein, **the IA stands allowed** and the Status Report is taken on record, subject to just all exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)